

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 209 OF 2015 &  
IA NO. 346 OF 2015**

**Dated: 5<sup>th</sup> November, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Gujarat Urja Vikas Nigam Ltd. & Ors. ....Appellant (s)  
Versus  
Renew Wind Energy (Rajkot) Pvt. Ltd & Ors. .... Respondent (s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Mr. Anand K. Ganesan  
Ms. Ranjitha Ramachandran  
Ms. Anushree Bardhan  
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Vishal Gupta for R.2

**ORDER**

All the respondents have been served and affidavit of service is filed.

**Admit.** Issue notice. Mr. Vishal Gupta takes notice on behalf of Respondent No.1. Notice be issued to the other Respondents returnable on 11.01.2016. Dasti in addition is permitted.

List the matter on **11.01.2016**. In the meantime, reply may be filed on or before 03.12.2015 after serving copy on the other side. Thereafter rejoinder may be filed on or before 22.12.2015 after serving copy on the other side.

**(I.J. Kapoor)  
Technical Member  
ts/mk**

**(Justice Ranjana P. Desai)  
Chairperson**